

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Miscellaneous Application No.75310 of 2021

(On behalf of Appellant)

And

Excise Appeal No.75780 of 2014

(Arising out of Order-in-Appeal No.03-04/BOL/2014 dated 04.03.2014 passed by Commissioner of Central Excise (Appeals-III), Kolkata.)

Commissioner of Central Excise & Service Tax, Bolpur

(Nanoor Chandidas Road, Sian, Bolpur, Dist: Birbhum, West Bengal.)

...Appellant

VERSUS

M/s. Sethia Oils Limited

.....Respondent

(Pemra, Jotram, Burdwan-713101.)

APPEARANCE

Shri T. Mondal, Authorized Representative for the Appellant (s)
NONE for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

MISCELLANEOUS ORDER NO. 75274/2021

FINAL ORDER NO. 75880/2021

DATE OF HEARING : 27 December 2021

DATE OF DECISION : 27 December 2021

P.K.CHOUDHARY :

The present Miscellaneous Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of National Litigation Policy circulated vide Board's instruction being F.No.390/Misc/116/2017-JC dated 22 August 2019.

2. Shri T.Mondal, learned Authorized Representative appeared on behalf of the Revenue. None appeared on behalf of the Respondent.

3. On perusal of records, I find that the amount involved in the present case is below the monetary limit of Rs.50.00 Lakhs which has been notified vide Board's Instruction being F.No.390/Misc/116/2017-

JC dated 22 August 2019. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed under National Litigation Policy.

(Dictated and pronounced in the open Court.)

Sd/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

sm